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**UNION PUBLIC SERVICE COMMISSION STAFF CAR DRIVERS  
GROUP 'C' POSTS RECRUITMENT RULES, 1991**

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**SCHEDULE 1 :- SCHEDULE**

**UNION PUBLIC SERVICE COMMISSION STAFF CAR DRIVERS  
GROUP 'C' POSTS RECRUITMENT RULES, 1991**

<sup>1</sup> Received the assent of the President New Delhi, the 6th December, 1999 on G.S.R. 409, and published in the Gazette of India, No. 51, Part II, Sub-section (i) of Section 3, dated December 18, 1999-MINISTRY OF AGRICULTURE (Depp. of Agriculture and Co-operation). G.S.R. 409.-In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Union Public Service Commission (Staff Car Driver) Recruitment Rules, 1993, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Staff Car Drivers in the Office of the Union Public Service Commission, namely:

**1. Short title and commencement :-**

(1) These rules may be called the Union Public Service Commission Staff Car Drivers Group 'C' posts Recruitment Rules, 1991.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Application :-**

These rules shall apply to the posts specified in column 1 of the Schedule annexed to these rules.

**3. Number of posts, classification and scale of pay :-**

The number of the said posts, their classification, and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the said Schedule.

**4. Method of recruitment, age limit, qualifications, etc :-**

The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be as specified in columns 5 to 14 of the said Schedule.

**5. Disqualification :-**

No person.-

(a) who has entered into or contracted a marriage with a person having a spouse living: or

(b) who having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the post:

Provided that the Central Government may, if satisfied. that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing exempt any person from the operation of this rule.

**6. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**7. Saving :-**

Nothing in these Rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time.

**SCHEDULE 1**

**SCHEDULE**

Name. of post	Number of post	Classification	Scale of pay
1	2	3	4
1. Staff Car	3*	General Central	Rs. 4500-125-

Driver		Service.	7000
Grade-1	(1999)	group 'C, Non-Gazetted	
	*Subject to variation dependent	'Non-Ministerial	
	on work load.		